

HIGH COURT OF CHHATTISGARH AT BILASPUR

MEMORANDUM

No. 8826 /Vig./2016  
II-15-13/2001

Bilaspur, dated 04/11/2016

To,

- (1) The District and Sessions Judge,  
Balod/Baloda-Bazar/Bemetara/Bastar at Jagdalpur/Bilaspur/  
Dakshin Bastar at Dantewara/ Dhamtari/Durg/ Janjgir-Champa/  
Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/  
Koriya (Baikunthpur)/ Korba/ Mahasamund/ Raigarh/ Raipur/  
Rajnandgaon/ Surguja (Ambikapur)/ Surajpur/ Uttar Bastar (Kanker).
- (2) The Principal Judge/Judge, Family Court,  
Bastar at Jagdalpur/ Bilaspur/ Durg/ Dhamtari/ Janjgir-Champa/  
Jashpur/ Kabirdham at Kawardha/ Kanker/ Koriya (Baikunthpur)/  
Korba/ Mahasamund/ Raigarh/ Raipur/ Rajnandgaon/  
Surguja (Ambikapur).
- (3) Special Judge Under SC & ST (P.A.) Act,  
Ambikapur/ Bilaspur/ Durg/ Korba/ Rajnandgaon/ Raipur/ Raigarh


Sub: Regarding sending copies of Judgements by the Judicial Officers of  
Higher Judicial Service on quarterly basis for review of Hon'ble  
Portfolio Judge.

Ref: Directions issued by the Parental High Court of Madhya Pradesh  
vide D.O. letter No. 123 dtd. 22/01/1996 and registry reminder no.  
3744/Vig./2009 dtd. 15/05/2009.

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With reference to the subject cited above, as directed, I am to  
inform you that the High Court has resolved that judgements of only those  
members of the Higher Judicial Service whose ACRs are to be written by the  
Portfolio Judge are to be called for to place before the concerned Portfolio  
Judge.

You are therefore, requested to send the judgements of only those  
members of the Higher Judicial Service whose ACRs are to be written by the  
concerned Portfolio Judge during the period.

  
(Rajani Dubey)  
Registrar (Vigilance)